



2026:AHC:37182

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 2490 of 2026

Shail Khare

.....Petitioner(s)

Versus

State Of U.P. And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Ashutosh Mishra, Syed Abid Ali Naqvi
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Ashutosh Mishra, learned counsel for the writ petitioner and Sri Rahul Malviya, learned Standing Counsel for the State.
2. The grievance of the writ petitioner is that though he was appointed on the post of Medical Officer on 13.08.1977 and he superannuated on 31.07.2007 but he has not been accorded 25% of NPA as per Government Order dated 24.08.2009 as per recommendation of the 6th Pay Commission report and also arrears of revise pension due from 24.08.2009 to 09.03.2019.
3. Learned Additional Chief Standing Counsel submits that the claim of the writ petitioner shall be decided by fourth respondent, Director Pension, Directorate of Pension, Indira Bhawan, Lucknow.
4. Considering the submission so made across the bar, the writ petition stands **disposed of** directing the writ petitioner to submit a comprehensive representation along with self attested copy of the writ petition and certified copy of the order before the fourth respondent, Director Pension, Directorate of Pension, Indira Bhawan, Lucknow. by **27.02.2026**. Thereafter, the fourth respondent shall decide the claim of the writ petitioner within a period of two months.

(Vikas Budhwar,J.)

February 19, 2026

Rajesh